

16. The Constitution (Amendment) Bill, 2022 (Amendment of article 312) by Dr. Shrikant Eknath Shinde, M.P.
17. The Information Technology (Amendment) Bill, 2021 (Substitution of new section for section 43A) by Shri Kodikunnil Suresh, M.P.
18. The Basic Food Items Price Fixation Board Bill, 2019 by Shri P.V. Midhun Reddy, M.P.
19. The Rights of Persons with Disabilities (Amendment) Bill, 2023 (Amendment of section 2, etc.) by Shri Thomas Chazhikadan, M.P.
20. The Constitution (Amendment) Bill, 2019 (Amendment of article 84, etc.) by Shri Asaduddin Owaisi, M.P.

2. Notices of next motions in regard to above Bills may be given by the members concerned by the 25th January, 2024 so as to enable their Bills being included in the List of Business for the 2nd February, 2024. If notices of motions proposed to be moved are not received by the specified date, the Bills will not be included in the List of Business for the 2nd February, 2024.

3. While sending notices of motions referred to in paragraph 2 above, members may intimate whether they would be present in the House on the 2nd February, 2024.

No. 7832

Legislative Branch-II

The Welfare of Shopkeepers in Andaman and Nicobar Islands Bill, 2023
by Shri Kuldeep Rai Sharma, M.P.

[Copy of Letter No. P-59013(13)/3/2023-e-Commerce (e180806)/55727 dated 9 January, 2024 from Shri Piyush Goyal, Minister of Commerce and Industry, Consumer Affairs, Food and Public Distribution and Textiles to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Welfare of Shopkeepers in Andaman and Nicobar Islands Bill, 2023 by Shri Kuldeep Rai Sharma, M.P., recommends to the House the consideration of the Bill under article 117(3) of the Constitution.
